

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SMW (CrI) No(s). 2/2024

IN RE: ALLEGED RAPE AND MURDER INCIDENT OF A TRAINEE DOCTOR IN
R.G. KAR MEDICAL COLLEGE AND HOSPITAL, KOLKATA AND RELATED
ISSUES

(FOR ADMISSION and IA No.185574/2024-INTERVENTION APPLICATION and IA No.190235/2024-INTERVENTION APPLICATION and IA No.194010/2024-INTERVENTION APPLICATION and IA No.185851/2024-INTERVENTION APPLICATION and IA No.194183/2024-INTERVENTION APPLICATION and IA No.185161/2024-INTERVENTION APPLICATION and IA No.192100/2024-INTERVENTION APPLICATION and IA No.187643/2024-INTERVENTION APPLICATION and IA No.188278/2024-INTERVENTION APPLICATION and IA No.192250/2024-INTERVENTION APPLICATION and IA No.185498/2024-INTERVENTION APPLICATION and IA No.188323/2024-INTERVENTION APPLICATION and IA No.187656/2024-INTERVENTION APPLICATION and IA No.187814/2024-INTERVENTION APPLICATION and IA No.188500/2024-INTERVENTION APPLICATION and IA No.187964/2024-INTERVENTION/IMPLEADMENT and IA No.187639/2024-INTERVENTION/IMPLEADMENT and IA No.185169/2024-INTERVENTION/IMPLEADMENT and IA No.185545/2024-INTERVENTION/IMPLEADMENT and IA No.188328/2024-INTERVENTION/IMPLEADMENT and IA No.192908/2024-INTERVENTION/IMPLEADMENT and IA No.185565/2024-INTERVENTION/IMPLEADMENT and IA No.192097/2024-MODIFICATION OF COURT ORDER and IA No.190236/2024-CLARIFICATION/DIRECTION and IA No.187815/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.194189/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.187646/2024-APPROPRIATE ORDERS/DIRECTIONS and IA No.192251/2024-APPROPRIATE ORDERS/DIRECTIONS and IA No.192912/2024-APPROPRIATE ORDERS/DIRECTIONS and IA No.187971/2024-PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No.187974/2024-PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No.187637/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 216527/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 199834/2024 - APPLICATION FOR PERMISSION
IA No. 227195/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 200162/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 192912/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 200117/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 213939/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 187646/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 192251/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 205856/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 227312/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 199837/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 190236/2024 - CLARIFICATION/DIRECTION

IA No. 237323/2024 - CLARIFICATION/DIRECTION
 IA No. 213698/2024 - CLARIFICATION/DIRECTION
 IA No. 216488/2024 - CLARIFICATION/DIRECTION
 IA No. 227275/2024 - CLARIFICATION/DIRECTION
 IA No. 214173/2024 - EXEMPTION FROM APPOINTMENT OF OFFICIAL
 TRANSLATOR
 IA No. 214175/2024 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 216490/2024 - EXEMPTION FROM FILING O.T.
 IA No. 185851/2024 - INTERVENTION APPLICATION
 IA No. 195966/2024 - INTERVENTION APPLICATION
 IA No. 207472/2024 - INTERVENTION APPLICATION
 IA No. 185574/2024 - INTERVENTION APPLICATION
 IA No. 190235/2024 - INTERVENTION APPLICATION
 IA No. 194010/2024 - INTERVENTION APPLICATION
 IA No. 199832/2024 - INTERVENTION APPLICATION
 IA No. 187814/2024 - INTERVENTION APPLICATION
 IA No. 188500/2024 - INTERVENTION APPLICATION
 IA No. 214099/2024 - INTERVENTION APPLICATION
 IA No. 237813/2024 - INTERVENTION APPLICATION
 IA No. 187656/2024 - INTERVENTION APPLICATION
 IA No. 205860/2024 - INTERVENTION APPLICATION
 IA No. 185498/2024 - INTERVENTION APPLICATION
 IA No. 188323/2024 - INTERVENTION APPLICATION
 IA No. 199127/2024 - INTERVENTION APPLICATION
 IA No. 200097/2024 - INTERVENTION APPLICATION
 IA No. 187643/2024 - INTERVENTION APPLICATION
 IA No. 188278/2024 - INTERVENTION APPLICATION
 IA No. 192250/2024 - INTERVENTION APPLICATION
 IA No. 198082/2024 - INTERVENTION APPLICATION
 IA No. 203944/2024 - INTERVENTION APPLICATION
 IA No. 213387/2024 - INTERVENTION APPLICATION
 IA No. 192100/2024 - INTERVENTION APPLICATION
 IA No. 209463/2024 - INTERVENTION APPLICATION
 IA No. 216487/2024 - INTERVENTION APPLICATION
 IA No. 187964/2024 - INTERVENTION/IMPLEADMENT
 IA No. 224019/2024 - INTERVENTION/IMPLEADMENT
 IA No. 200160/2024 - INTERVENTION/IMPLEADMENT
 IA No. 206745/2024 - INTERVENTION/IMPLEADMENT
 IA No. 185565/2024 - INTERVENTION/IMPLEADMENT
 IA No. 199662/2024 - INTERVENTION/IMPLEADMENT
 IA No. 206035/2024 - INTERVENTION/IMPLEADMENT
 IA No. 185545/2024 - INTERVENTION/IMPLEADMENT
 IA No. 188328/2024 - INTERVENTION/IMPLEADMENT
 IA No. 192908/2024 - INTERVENTION/IMPLEADMENT
 IA No. 187639/2024 - INTERVENTION/IMPLEADMENT
 IA No. 198027/2024 - INTERVENTION/IMPLEADMENT
 IA No. 199836/2024 - INTERVENTION/IMPLEADMENT
 IA No. 202450/2024 - INTERVENTION/IMPLEADMENT
 IA No. 192097/2024 - MODIFICATION OF COURT ORDER
 IA No. 187815/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 199128/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 207518/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON
 IA No. 214172/2024 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 223279/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 233987/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 199839/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 203687/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 187637/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 197285/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 200098/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 187974/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 187971/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH

**W.P.(CrI.) No. 351/2024 (PIL-W)
(FOR ADMISSION)**

Date : 07-11-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

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Mr. Tanay Hegde, Adv.**

By Courts Motion

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Ms. Ashna Singh, Adv.

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Ms. Aishwarya Kumar, Adv.

Mr. Karan Singh, Adv.

Mr. Raunak Gupta, Adv.

Mr. Ankit Chadha, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Sixth Status Report dated 5 November 2024 filed by the DIG/Head of Branch, Special Crime-1, CBI indicates that on 4 November 2024, the Additional Sessions Judge, First Court, Sealdah, Kolkata has framed charges for offences punishable under Sections 64, 66, 103(1) of the Bharatiya Nyaya Sanhita 2023 against the accused Sanjay Roy. The next date of hearing has been fixed on 11 November 2024. Investigation in respect of other aspects is continuing.
- 2 In view of the continuing investigation, it would not be appropriate to make any detailed reference to the investigation which is being carried out. The CBI would keep this Court apprised the further progress in the investigation and the criminal case by the next date of hearing.

- 3 The National Task Force¹ constituted by this Court has submitted a report. The NTF has formulated its recommendations in two categories:
- (i) Prevention of violence against medical professionals and providing safe working conditions; and
 - (ii) Prevention of sexual violence against medical professionals.
- 4 For the purpose of implementation, the recommendations in Category (i) have been classified into those which can be implemented in short term, medium term and long term.
- 5 The NTF has suggested that all measures should be implemented by all Health Care Institutions as well as the States/UTs.
- 6 In order to enable the Court to issue directions for compliance with the recommendations of the NTF by all Health Care Institutions and States/UTs, we consider it appropriate to direct that a copy of the report shall be made available to all the counsel appearing in the present batch of cases and the report shall also be supplied to the Chief Secretaries of all the States/UTs. In the event that any State/UT intends to make any submissions in regard to the recommendations, a brief note of submissions may be filed through the Standing Counsel for the States/UTs.
- 7 All the counsel appearing on behalf of different stakeholders, including senior and junior resident doctors would also be at liberty to file their notes of submissions on the way forward in the context of what has been suggested by the NTF.
- 8 This exercise shall be completed within a period of three weeks.
- 1 “NTF”

9 List the matter on 10 December 2024.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR